

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 20045 of 2017

(Arising out of Order-in-Appeal No.MLR-EXCUS-000-027-16-17 dated
16.09.2016 passed by the Commissioner of Central Excise (Appeals),
Mysore)

**M/s. Consolidated Construction
Consortium Ltd.,**
Survey No.306, MIT Campus,
Herga Village, Manipal – 576 104.

Appellant(s)

VERSUS

**Commissioner of Central
Excise,**
7th Floor, Trade Centre,
Bunts Hostel Road,
Mangalore – 575 003.

Respondent(s)

APPEARANCE:

None for the Appellant

Mr. Vikalp Jain, Superintendent (AR) for the Respondent

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR PULLELA NAGESWARA RAO,
MEMBER (TECHNICAL)**

Final Order No. 21786 /2025

DATE OF HEARING: 14.11.2025

DATE OF DECISION: 14.11.2025

DR. D.M. MISRA

None present for the appellant. Heard learned AR for the
Revenue and perused the records.

2. Learned AR for the Revenue submits that the appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been placed on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order dictated and pronounced in Open Court.)

(D.M. MISRA)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

Raja...